

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI "F" BENCH: NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER &  
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

**ITA No.8092/Del/2018  
[Assessment Year : 2014-15]**

Rehan Naseem, C/o-Kapil Goel, Adv., F-26/124, Sector-7, Rohini, Delhi-110085. <b>PAN-AACPN5413G</b>	vs	ITO, Ward-46(3), New Delhi.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>	None	
<b>Respondent by</b>	None	
<b>Date of Hearing</b>	18.07.2022	
<b>Date of Pronouncement</b>	18.07.2022	

**ORDER**

**PER KUL BHARAT, JM :**

This appeal filed by the assessee for the assessment year 2014-15 is directed against the order of Ld. CIT(A)-16, New Delhi dated 29.11.2018.

2. None appeared on behalf of the assessee at the time of hearing before us. The Ld. Counsel for the assessee, vide its letter dated NIL received and requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". It is stated by the assessee that Form No.5 has been issued by the Department.

3. In view of the above, we accept the request of the assessee for withdrawal of the appeal. Thus, the appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 18<sup>th</sup> July, 2022.

**Sd/-**

**(PRADIP KUMAR KEDIA)**  
**ACCOUNTANT MEMBER**

**Sd/-**

**(KUL BHARAT)**  
**JUDICIAL MEMBER**

*\* Amit Kumar \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI